

CENTRAL ELECTRICITY REGULATORY COMMISSION
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(Tele No. 24364911 FAX No. 24360010)

No. L-7/25(6)/2004-CERC

New Delhi, the

2008

NOTIFICATION (DRAFT)

In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, the Central Electricity Regulatory Commission hereby makes the following regulations to further amend the Indian Electricity Grid Code (hereinafter referred to as “the Grid Code”), namely:-

1. **Short title and commencement:** (1) These amendments may be called the Indian Electricity Grid Code (Amendment), 2008;
(2) These amendments shall come into force on and from the date of their publication in the Official Gazette.

2. **Amendment of Clause 4.10:** Clause 4.10 of the Grid Code shall be amended as under:
 - (a) In the second sentence, for the words “to RLDC/SLDC”, the words “by RLDC” shall be substituted.

 - (b) In the third sentence, for the words “RLDC/SLDC, as the case may be”, the words “appropriate data collection point on CTU’s system” shall be substituted.

(c) In the last sentence, the words “and RLDC/SLDC” shall be omitted.

3. Amendment of Clause 6.5 :

(a) In sub-clause 6 of Clause 6.5, for the words and figures “by 5 PM”, the words and figures “by 6 PM” shall be substituted.

(b) In the second line of sub-clause 8 of Clause 6.5, the words “bilateral interchanges/” shall be omitted.

(c) Sub-Clause 10 of Clause 6.5 shall be omitted.

Note

The Indian Electricity Grid Code was notified in Gazette of India (Extraordinary) Part III, Section 4 on 17.3.2006 and was amended from time to time as under:

- (i) Notified in the Gazette of India (Extraordinary) Part III Section 4 on 28.8.2006.
- (ii) Indian Electricity Grid Code (Second Amendment), 2006 notified in the Gazette of India (Extraordinary) Part III Section 4 on 13.12.2006.
- (iii) Indian Electricity Grid Code (Amendment), 2007 notified in the Gazette of India (Extraordinary) Part III Section 4 on 18.4.2007.